

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 01st day of January, 2003.

original Application No. 858 of 1995.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

Paras Nath S/o Sri Basudeo working as Station Master,
Harduttpur Railway Station under Varanasi Division,
N.E. Railway, Varanasi.

.....Applicant

Counsel for the applicant :- Sri J.P. Sharma (absent)

V E R S U S

1. Union of India through the Additional Divisional Railway Manager, N.E. Rly., Varanasi.
2. Senior Devisional Operating Manager, N.E. Rly., Varanasi.
3. A.O.M (Coaching)/ Enquiry Officer, N.E. Rly., Varanasi.

.....Respondents

Counsel for the respondents :- Sri D.C. Saxena

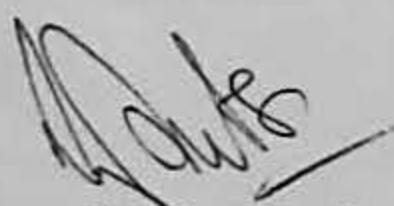
O R D E R

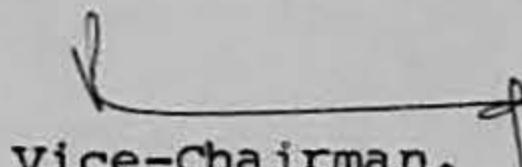
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section 19 of the Administrative Tribunal Act, 1985, the applicant has challenged the order dated 13.06.1994 by which the disciplinary authority awarded the punishment to applicant reducing his salary from Rs 2060/- to Rs 2000/- in the pay scale of Rs. 2000-3200 for a period of four years with cumulative effect on conclusion of the disciplinary proceedings. The aforesaid punishment was maintained in appeal. However, the period of punishment was reduced from four years to two years by appellate order dated 22.09.1995.

3. In the facts and circumstances mentioned above, the punishment awarded to the applicant is just and proper. We do not find any good ground to interfere. The punishment has been reduced by the appellate authority. The O.A has no merit and is accordingly dismissed.

4. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/